

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Appeal No. 55 of 2017 (SZ)**

**IN THE MATTER OF:**

M/s. Mars Agro Chemicals,  
Rep. by its Proprietor K.P.N. Rajanbabu,  
S.F.No.209/1D, Erikkudu,  
Ayothiyapattanam Village,  
Salem – 636 103

... Appellant(s)

**AND**

1. The Tamil Nadu Pollution control Board,  
Rep. by its Chairman,  
No.76, Anna Salai, Guindy,  
Chennai – 600 032
2. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Siva Tower, Post Box No.457,  
No.1/276, Meyyanur Road,  
Salem – 636 004
3. The Superintending Engineer,  
TANGEDCO,  
Salem Electricity Distribution Circle,  
K.N. Colony P.O.,  
Salem – 636 014
4. The Assistant Engineer,  
TANGEDCO,  
9/135 B, Cuddalore Main Road,  
Masinaikanpatty, Ayothiyapattinam,  
Salem – 636 103

... Respondent(s)

**Counsel appearing for the Applicant:**

**M/s.Muthumani Doraisami,  
Kandhan Duraisamy,  
S. Sivapandi and  
K. Karthikeyan**

**Counsel appearing for the Respondents:**

**Mrs. Rita Chandrasekar for R1 and R2  
Mr. P. Gnanasekaran for R3 and R4**

**ORDER**

**PRESENT:**

**HON'BLE SHRI JUSTICE M.S. NAMBIAR, JUDICIAL MEMBER**

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**Dated 21<sup>st</sup> December, 2017**

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Whether the Judgement is allowed to be published on the Internet – Yes/No  
Whether the Judgement is to be published in the All India NGT Reporter – Yes/No

Learned counsel appearing for the appellant submitted that a renewal of the consent order has already been granted to the appellant on 23.11.2017 and therefore the appeal may be disposed recording the said fact.

Recording the same, the appeal is disposed with no order as to costs.

Justice M.S. Nambiar  
Judicial Member



**NGT**